

The motion was adopted.

SHRI K. PRADHANI (Nowrangpur): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993 and do communicate to this House the names of the members so nominated by Rajya Sabha".

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993 and do communicate to this House the names of the members so nominated by Rajya Sabha".

The motion was adopted.

13.40 hrs.

MATTERS UNDER RULE 377

(I) **Need to renovate Karad Railway Station**

[English]

SHRI PRITHVIRAJ D. CHAVAN (Karad): Karad city in Satara district of Maharashtra is an important trade, agro-industrial and educational centre. It is on the Poona-Miraj broad gauge section of the South

Central Railway. Among others Karad Station is used by six large co-operative sugar mills and Koyna Hydro project for loading and unloading machinery etc. Thousands of students, industrial workers and common people from Sangli and Satara districts use this station. It also serves thousand of cooperative societies. The station building and premises are old and are in bad condition. All major trains halt there. Its platforms need to be urgently renovated as four bogies and coaches extend beyond the platform. I, therefore, urge the Government to take immediate steps to renovate the station and extend the platform.

(II) **Need to rehabilitating the people affected due to setting up of Liquid Propulsion System Centre in Mahendragiri, Tamil Nadu**

SHRI R. DHANUSKODI ATHITHAN (Tiruchendur): In my constituency, Tiruchendur, Tamil Nadu, The project of Liquid Propulsion System Centre in Mahendragiri is now being established under the aegis of ISRO. For this purpose, several hundred acres of cultivable land has been acquired by the Central Government from the farmers with the assurance that the members of families of these farmers who have given their land for the establishment of the Centre, would be given suitable employment when the unit starts working. But to their great concern and dismay, the ISRO has been recruiting people for various posts in the unit from the neighbouring State. The organisation has already transferred a good number of staff from Thumba Space Research Centre at Thiruvananthapuram Kerala, to the Liquid Propulsion Unit at Mahendragiri.

The people living in three districts which are the most backward districts in Tamil Nadu are very much agitated over the policies followed by the ISRO by recruiting the people to fill up the posts in Mahendragiri Unit as also the organisation's policy of transferring the staff from the Thumba Space Centre in Kerala.

I would, therefore, request the Govern-

[Sh. R. Dhanuskodi Athithan]

ment to take immediate steps in the matter. Government's immediate action in rehabilitating the affected people will go a long way not only in providing jobs to those people, but also in developing the most backward districts of Tamil Nadu.

(iii) **Need to ensure use of Hindi in various Labour and administrative Tribunals.**

[Translation]

SHRIMATI SHEELA GAUTAM (Aligarh): Mr. Speaker, Sir. Now Hindi is being used in official work in subordinate courts of various States. Judgements are also being delivered in Hindi. The Hindi Courts of the four States have also been given permission to use Hindi in their official work. However, it has been observed that the entire work in the various administrative tribunals is still being performed in English.

The official language policy which is in force in the various Ministries, attached offices, Government undertakings and Government industries should also be adopted in the working of these tribunals. At present the entire work in various labour and administrative tribunals is being done in English. It should be ensured that all administrative work should be done as per official language Act, 1976.

(iv) **Need to convert Nasirabad-Mahu road into National Highway**

DR. LAXMINARAYAN PANDEYA (Mandaur): Mr. Speaker, Sir, I would like to draw the attention of the House towards the need to construct national highways in Madhya Pradesh. In view of the growing demand for adequate transport facilities and the mounting pressure on road transport there is a dire need to strengthen the roadways in the country. In this regard, the national highways have a special place. At present there are two roads between Bombay to Delhi via Agra or via Jaipur - Ajmer. The Jaipur-Ajmer-Nasirabad road to Bom-

bay via Mohu is the shortest and the safest route. There is a national highway from Delhi to Nasirabad and Mohu to Bombay but there is no national highway from Nasirabad to Mahu. Persistent demand to construct a national highway has been made several times by the Rajasthan and Madhya Pradesh Government. This route is one of the busiest one on account of scores of cement factories, textile mills, solvent plants and training institutional of C. R. P. F. and army which are located here. On account of heavy traffic on this route, accidents are very frequent. There are other difficulties cropping up due to continuous increase in traffic.

Keeping in view the interest of the people and the nation, I would request the Government to convert Nasirabad Mahu road into a National Highway.

(v) **Need to take steps for the development of pisciculture in Barpeta district in Assam**

[English]

SHRI UDDHAB BARMAN (Barpeta): Sir, Barpeta district in Assam is purely an agricultural district with no industries worth the name. The entire district is relatively economically backward. The southern part of the district is full of marshy land. It is to be noted that Barpeta district is full of Beels, rivers and low-lying swamps. The number of registered Beels and registered Revenue Rivers are 25 and 17 respectively. The number of seed farms (Fishery) is four. As the matter stands today, there is ample scope for development of pisciculture in the district. If this is done, it will help in the economic development of the district and also the proper utilisation of the Beels and rivers.

I urge upon the Central Government to come forward for the development of Beels and fishery in the district and to take necessary steps towards this development.